1	2	3	4	5
	Union Territories:			
23.	Andman and Nicobar Islands	95	380	3
24.	Arunachal Pradesh	100	2500	5
25.	Chandigarh	2.90	60	2
26.	Dadra and Nagar Haveli	30	300	5
27.	Delhi	25	500	4
28.	Goa, Daman and Diu	32	310	10
29.	Mizoram	700	66400	8
30.	Pondicherry	10	200	3
31.	Dakshadweep	0.04	_	
		28095.94	5,20,000	1260

Repatriation of Indian Civil Detainees and Missing Defence Personnel from Pakistan

- 519. SHRI C. MADHAV REDDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- Indian (a) the number of civilian detainees and missing defence personnel in Pakistan since 1971:
- (b) whether the question of their repatriation to India has been discussed with Pakistan Government; and
 - (c) if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN): (a) Around 850 including 43 defence personnel missing since 1971.

- (b) Yes Sir.
- (c) 63 civilian detainees have heen repatriated to India on 20-2-86. Other civilian detainees who have completed their sentence will be repatriated by 31st March 1986 as agreed during the visit of Foreign Secretary to Pakistan in January 1986.

In respect of missing defence personnel, the Pakistan Government have agreed that a concerted attempt would be made out of humanitarian considerations to locate the Indian defence personnel missing since 1971.

Santhanam Committee Recommendations on Corruption

SHRI B. V. DESAI: 520. SHRI M. V. CHANDRA-SHEKARA MURTHY:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Santhanam Committee Report is being re-examined to see how it can help the Government in ensuring speedier conviction of corrupt officials; and
- (b) if so, how many recommendations of the santhanam Committee have been fully implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM): (a) and (b). The majority of the recommendations of the

Santhanam Committee has been accepted implemented by the Government. Therefore there is no occasion to re-examine the Report of the Committee.

New Industrial Schemes for Bihar

- 521. PROF. CHANDRA BHANU DEVI: Will the Minister of PLANNING be pleased to state:
- (a) the details of the new industrial schemes including expansion of existing units submitted by the Government of Bihar for inclusion in the Seventh Five Year Plan; and
- (b) the steps taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A. K.

Corporation

PANJA): (a) and (b). In the Seventh Five Year Plan proposals submitted to the Planning Commission, the State Government of Bihar have proposed an outlay of Rs. 149 crores for large and medium industries and Rs. 86.50 crores for village and small scale industries both for new industrial schemes and expansion of existing units for the Seventh Plan period. These proposals were discussed in the Planning Commission and considering the availability of resources and inter se priority for various sectors, an outlay of Rs. 90 crores was agreed to for large and medium industries and Rs. 70 crores for village and small scale industries for the Seventh Plan period.

A statement indicating scheme-wise outlay proposed by the State Government and that agreed to both for large and medium industries and village and small scale industries is enclosed.

Statement Government of Bihar-7th Plan outlay for industrial Schemes

(Rs. lakhs) 7th Plan (1985-90) Outlay S. Name of the industrial scheme/project Proposed by Agreed to by No. the State Planning Commission Govt. 2 3 4 1 A. Large & Medium Industries (i) Existing Schemes 1. Bihar State Industrial Development 1825.00 1150.00 Corporation 2. Bihar State Credit and Investment 1600.00 850.00 Corporation 3. Bihar State Textile Corporation 1075.00 750.00 4. Bihar State Financial Corporation 1200.00 1000.00 5. Bihar State Chemical Corporation 1030.00 870,00 6. Bihar State Sugar Corporation 2200.00 1200.00 7. Bihar State Electronics Development 430,00 400.00